

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. PUNEET SEHGAL

IA 91876/2023,108644/2023, in Petition(s) for Special Leave to Appeal (C) No(s). 14103/2023

SHRI BALAJI CHARITABLE TRUST

Petitioner(s)

VERSUS

PRINCIPAL COMMISSIONER OF INCOME TAX (CENTRAL)
& ORS.

Respondent(s)

IA No. 91876/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 108644/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 14104/2023 (XI)

(FOR ADMISSION and I.R. and IA No.96414/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.96412/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

SLP(C) No. 14105/2023 (XI)

(FOR ADMISSION and I.R. and IA No.91880/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.91882/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 29-08-2023 These matters were called on for hearing today.

For Petitioner(s)

M/S. Karanjawala & Co., AOR
Mr. Kartik Bhatnagar, Adv.
Mr. Rohan Sharma, Adv.
Mr. Nicholas Choudhury, Adv.
Mr. Anmol, Adv.
Mr. Shreesh Chadha, Adv.
Ms. Astha Prasad, Adv.

For Respondent(s)

Mrs. A Deepa, Adv.
Ms. Dumni Soren, Adv.
Mr. Raj Bahadur Yadav, AOR

UPON hearing the counsel the Court made the following
O R D E R

Despite due service on respondent nos.4 and 5, there is no appearance.

Four weeks time, is granted to respondent nos.1 to 3 to file counter affidavit.

After the expiry of said period, matters shall be processed for listing before the Hon'ble Court as per rules.

PUNEET SEHGAL
Registrar